

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) and (c) The Public Grievances Cell has been revamped and now placed under a senior officer who reports directly to Vice-Chairman, DDA. This officer has been given authority to monitor and coordinate all materials relating to disposal of grievances and complaints from the public received by various Departments. A system has also been drawn up to ensure that all complaints are registered, processed and disposed of within a specified time frame. As and when complaints are received by the Government against the officials of the DDA for their apathy, they are processed in consultation with DDA. Work done in the Public Grievances Cell is also being monitored periodically. A report on various points brought out in the news item has been called for from DDA.

Processing Fee for Allotment of DDA Flats

1672. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority is demanding processing fee of Rs. 500 from persons who have requested for allotment of flats on out of turn basis;

(b) if so, the details of the rules under which such demand has been made;

(c) the number of applications received in the past and the money involved therein; and

(d) the number of applications considered and allotted flats and how many were rejected?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DE-

VELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) It is an administrative decision of the DDA.

(c) From 1-1-1990 to 31-3-1991, 215 applications were received for out-of-turn allotment and a total of Rs. 1,07,500 were collected as processing fee.

(d) Out of 215 cases, 112 cases have been approved for allocation/allotment of flats while 91 cases were rejected.

News-item "Anganwadi Women Expose Woes"

1673. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "Anganwadi women expose woes" appearing in the Hindustan Times of March 5, 1991 wherein it has been stated that an Anganwadi women gets a little over Rs. 9 per day while a labourer gets Rs. 20 per day etc.;

(b) if so, the reasons for this disparity;

(c) the steps taken by the Government to improve the condition of the Anganwadis; and

(d) the number of women working in it in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMATA BANERJEE): (a) and (b) The Anganwadi workers/Helpers are voluntary, part-time (4½ hours) hono-

rary workers selected from the local community. Keeping in view voluntary nature of their work they can-

not be compared with others. However, the anganwadi workers/helpers are paid the following honorarium:

<i>Anganwadi Workers</i>	<i>Rs. per month</i>
Matriculate	275.00
Matriculate, with 5 years experience as Anganwadi worker	300.00
Matriculate, with 10 years experience as Anganwadi worker	325.00
Non-matric	225.00
Non-matric, with 5 years experience as Anganwadi worker	250.00
Non-matric, with 10 years experience as Anganwadi worker	275.00
<i>Helper</i>	110.00

(c) The Government continues to review the service conditions of Anganwadi workers from time to time and appropriate steps have been taken to improve their working conditions. Their honorarium has been increased four times ever since the scheme was started in October, 1975. They are also eligible for annual and maternity leave.

(d) At present 2848 Anganwadi Workers and equal number of Helpers are employed in ICDS projects in Delhi.

News item Captioned "CPWD Building Norms Outdated"

1674. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned "CPWD building norms outdated" appearing in the Economic Times dated February 24, 1991;

(b) if so, the details thereof, and

(c) the reaction of the Government thereto?

DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The news item under reference basically mentions out-dated specifications of the CPWD which have affected the construction activity throughout the country as these are largely followed in the construction industry. It is mentioned that the CPWD specifications do not take into account new building techniques and materials. It is also mentioned that the schedule of rates are not periodically updated and are, therefore, unrealistic. It has, therefore, been suggested that as CPWD is unlikely to change its ways, the private sector should bring out a schedule of specifications on their own for use by all.

(c) The CPWD specifications and schedule of rates are prepared taking into account the works which are suitable for Govt. construction. The specifications are updated from time to time taking into consideration various amendments brought out by the Bureau of Indian Standards as also practical experience in the field and new materials which can be incorporated for Govt. construction. The CPWD specifications were issued in two volumes in 1977 and since then 63 correction slips for Volume I and 19 correction slips for Volume II have been incorporated. The revision of entire specifications is

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